

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 25.09.2024 is as under :-

Division Benches

DB-I Hon'ble Mr. Justice Manmohan (Chief Justice) Hon'ble Mr. Justice Tushar Rao Gedela	<ol style="list-style-type: none">1. All PIL and Suo Moto Writ Petitions/matters.2. Letters Patent Appeals (other than service matters) of the years 2018, 2019 and 2024.3. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax of the years 2021, 2022, 2023 & 2024.4. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc.5. Writ Petitions (Tender).6. Writ Petitions (Co-op. Societies)7. First Appeals from Orders (Org. Side).8. Writ Petitions (AIFR, BIFR, DRT, DRAT & Lokayukta).9. Misc. Writ Petitions invoking constitutional provisions and Writ Petitions other than the specified categories.10. Matters to be heard by Commercial Appellate Division.11. Regular hearing matters of the above categories.
DB-II Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Ms. Justice Swarana Kanta Sharma	<ol style="list-style-type: none">1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Direct Tax.2. Income Tax References, Wealth Tax and Gift Tax cases.3. Income Tax Appeals.4. Writ Petition (Tax).5. Writ Petitions pertaining to Service Tax, Central Excise Act, Custom Act and Value Added Tax (VAT) cases.6. Service Tax cases, Central Excise Act cases, Custom Act cases and VAT Appeals.7. Appeals under the Chartered Accountants Act.8. Company Appeals.9. Regular hearing matters of the above categories.

<p>DB-III Hon'ble Mr. Justice Yashwant Varma Hon'ble Mr. Justice Ravinder Dudeja</p>	<ol style="list-style-type: none"> 1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Municipal Tax. 2. IPR Appellate Division to hear all categories of matters relating to IPR. 3. Writ Petitions (Land Acquisition). 4. Letters Patent Appeals upto the year 2017. 5. Regular First Appeals from orders of Copyright Board. 6. Writ Petitions relating to MTNL, MCD & NDMC. 7. Matters relating to street vendors/Tehbazari. 8. Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Indirect Tax. 9. Sales Tax cases and GST cases + ST Ref. 10. Writ petitions pertaining to Sales Tax & GST. 11. Misc. Appeals (PMLA). 12. Matters to be heard by Commercial Appellate Division. 13. Regular hearing matters of the above categories.
<p>DB-IV Hon'ble Ms. Justice Rekha Palli Hon'ble Mr. Justice Saurabh Banerjee</p>	<ol style="list-style-type: none"> 1. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax upto the year 2020. 2. Letters Patent Appeals (other than service matters) of the years 2020, 2021, 2022 and 2023. 3. Regular First Appeals (Original Side). 4. Execution First Appeals (Original Side). 5. Appeals against the orders of the Family Courts. 6. Matters to be heard by Commercial Appellate Division. 7. Regular hearing matters of the above categories.
<p>DB-V Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Mr. Justice Amit Sharma</p>	<ol style="list-style-type: none"> 1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc. 2. Criminal Appeals. 3. Death Sentence References. 4. Criminal Leave Petitions. 5. Criminal Revision Petitions. 6. Criminal Contempt Petitions. 7. Criminal Contempt References. 8. Criminal Writ Petitions including those relating to Habeas Corpus and Preventive Detention. 9. Regular hearing matters of the above categories.
<p>DB-VI Hon'ble Mr. Justice Navin Chawla Hon'ble Ms. Justice Shalinder Kaur</p>	<ol style="list-style-type: none"> 1. Writ Petitions challenging orders passed by the High Court on Administrative Side. 2. Writ petitions (Service) relating to Armed Forces. 3. Contempt Appeals. 4. RERA Appeals. 5. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service. 6. Matters to be heard by Commercial Appellate Division. 7. Regular hearing matters of the above categories.

<p>DB-VII Hon'ble Mr. Justice C. Hari Shankar Hon'ble Dr. Justice Sudhir Kumar Jain</p>	<ol style="list-style-type: none"> 1. Writ Petitions (Service) arising out of the orders of CAT. 2. Letters Patent Appeals (pertaining to service) of the years 2018, 2019, 2020, 2021, 2022, 2023 & 2024. 3. Writ petitions pertaining to Service Matters required to be listed before the Division Bench. 4. Regular hearing matters of the above categories.
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Single Benches (Civil Jurisdiction)

<p>Hon'ble Ms. Justice Jyoti Singh</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land. 2. Civil Writ Petitions (Service). 3. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice Prateek Jalan</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB, and MTNL). 2. Civil Writ Petitions (MCD) 3. Civil Writ Petitions (NDMC). 4. Civil Writ Petitions (Waqf Board) 5. Civil Writ Petitions (STA) 6. Civil Writ Petitions (Election) 7. Regular First Appeals of the year 2016, 2017, 2018 & 2019 8. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice Sanjeev Narula</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. from the year 2021 onwards. 2. Civil Writ Petitions (RTI). 3. Civil Writ Petitions (S.H. at Work place and mines). 4. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice Purushaindra Kumar Kaurav</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Education) 2. Transfer Petitions (Civil). 3. Regular Second Appeals. 4. Execution First Appeals. 5. Execution Second Appeals. 6. Regular First Appeals upto the year 2015. 7. Regular hearing matters of the above categories.
<p>Hon'ble Ms. Justice Neena Bansal Krishna</p>	<ol style="list-style-type: none"> 1. Civil Revision Petitions. 2. Civil Misc. Main (MV Act). 3. MACT Appeals. 4. All Company Matters. 5. Regular hearing matters of the above categories.
<p>Hon'ble Ms. Justice Tara Vitasta Ganju</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. upto the year 2020. 2. Land Acquisition Appeals. 3. Rent Control Revisions. 4. All categories of cases under the P.P. Act. 5. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Girish Kathpalia	<ol style="list-style-type: none"> 1. Regular First Appeals of the years 2020, 2021, 2022, 2023 & 2024 2. Civil Writ Petitions (Labour). 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Manoj Jain	<ol style="list-style-type: none"> 1. Civil Misc. Main (other than MV Act and PP Act) 2. First Appeals from Orders (MACT). 3. First Appeals from Orders (other than MV Act). 4. All categories of Matrimonial Cases. 5. C.M.I. 6. Original Reference. 7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Dharmesh Sharma	<ol style="list-style-type: none"> 1. Civil Writ Petitions (DDA). 2. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions. 3. Civil Contempt Petitions. 4. Regular hearing matters of the above categories

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Chandra Dhari Singh (Judge In-charge)	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the year 2024. 3. Criminal Misc. Main of the years 2011, 2012, 2013, 2023 & 2024 4. Criminal Revision Petitions of the year 2024. 5. Writ Petitions (Crl.) of the year 2024. 6. Criminal Leave Petitions of the year 2024. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Anup Jairam Bhambhani	<ol style="list-style-type: none"> 1. Bail Matters. 2. Writ Petitions (Crl.) of the years 2016, 2017, 2018, 2019, 2020 and 2024. 3. Criminal Appeals of the years 2012, 2013, 2014 & 2024. 4. Criminal Misc. Main cases of 2014, 2015, 2016 & 2024 5. Criminal Revision Petition of the years 2020 and 2024. 6. Criminal Leave Petitions of the year 2023 and 2024. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Manoj Kumar Ohri	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2009, 2010, 2011 and 2024. 3. Criminal Misc. Main cases upto the year 2010 and of the years 2020 and 2024. 4. Crl. Revision Petitions of the year 2024. 5. Writ Petitions (Crl.) upto the year 2015 and of the years 2023 & 2024. 6. Criminal Leave Petitions of the year 2024. 7. Criminal cases relating to sitting/former MPs/MLAs. 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Dinesh Kumar Sharma	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeal of the year 2017, 2018, 2021, 2022 & 2024 3. Criminal Revision Petition of the year 2021 & 2024. 4. Criminal Leave Petitions upto the year 2017 and of the years 2020 & 2024. 5. Criminal Misc. Main cases of the years 2018 and 2024. 6. Writ Petitions (Crl.) of the years 2022 & 2024. 7. Transfer Petitions (Criminal). 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Anoop Kumar Mendiratta	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of years 2008, 2016, 2020, 2023 & 2024 3. Criminal Misc. Main cases of the years 2021 and 2024. 4. Criminal Revision Petitions of the years 2014 & 2024. 5. Writ Petitions (Crl) of the year 2024. 6. Criminal Leave Petitions of the years 2018, 2022 & 2024. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Mahajan	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2007, 2015 & 2024. 3. Criminal Misc. Main cases of the years 2019, 2022 & 2024. 4. Criminal Revision Petitions upto the year 2013 and of the years 2017, 2023 & 2024. 5. Writ Petitions (Crl) of the year 2024. 6. Criminal Leave Petitions of the years 2019 and 2024. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Anish Dayal	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals upto the year 2006 and 2019 & 2024. 3. Criminal Leave Petitions of the year 2021 and 2024. 4. Writ Petitions (Crl) of the years 2021 & 2024. 5. Criminal Revision Petitions of 2015, 2016, 2018, 2019, 2022 & 2024. 6. Criminal Misc. Main cases of the years 2017 and 2024. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories

Original Jurisdiction (Civil)

<p>Hon'ble Mr. Justice Subramonium Prasad (Judge-in-Charge)</p> <p>(F' Court) (Suit & Arbitration Matters)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996. 2. Original Side Matters (including Finals) of the years 2011, 2012, 2015, 2016, 2017, 2019 & 2024. 3. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2023 & 2024. 4. Execution Petitions under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 for the year 2024 5. Execution Petitions arising from Original Side Matters. 6. Regular hearing matters of the aforesaid categories.
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Hon'ble Mr. Justice Jasmeet Singh (‘C’ Court) (Arbitration Matters)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division 2. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2018, 2019 & 2024. 3. Execution Petitions arising under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 upto the year 2021 and of the years 2023 & 2024. 4. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Vikas Mahajan (‘B’ Court) (Suit Matters)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996. 2. Original Side Matters (including Finals) upto the year 2010 and of the years 2013, 2014, 2018 {except CS(OS)}, 2020, 2021 & 2024. 3. Execution Petitions arising from Original Side Matters. 4. Regular hearing matters of the aforesaid categories.
Hon'ble Ms. Justice Manmeet Pritam Singh Arora (‘G’ Court) (Suit Matters)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996. 2. Original Side Matters (including Finals) of the years 2018 {CS(OS) only}, 2022, 2023 & 2024. 3. Execution Petitions arising from Original Side Matters. 4. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Sachin Datta (‘A’ Court) (Arbitration Matters)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) upto the year 2017 and of the years 2020, 2021, 2022 & 2024. 3. Execution Petitions under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 for the years 2022 & 2024. 4. Regular hearing matters of the aforesaid categories.

IP Division

Hon'ble Mr. Justice Amit Bansal (‘I’ Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits upto the year 2016 and of the years 2019, 2020, 2022, 2023 & 2024. 4. Regular hearing matters of the above category.
Hon'ble Ms. Justice Mini Pushkarna (‘E’ Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits of the years 2017, 2018, 2021, 2022, 2023 & 2024. 4. Regular hearing matters of the above category.

General Note :

1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.
2. Mentioning of urgent matters will be before DB-I.

3. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
4. All PIL Matters including suo moto petitions irrespective of they being part heard (other than those transferred by the Roster Bench) be listed before the Roster Bench i.e. DB-1.
5. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
6. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
7. 'Commercial Appellate Division' has been constituted with four Division Benches, namely, DB-I, DB-III, DB-IV & DB-VI. Hon'ble Judges who are members of said Division Benches, as per the present roster, have been nominated as Judges of the 'Commercial Appellate Division'.
8. Matters to be heard by the Commercial Appellate Divisions shall be assigned by the Chief Justice amongst four Commercial Appellate Divisions.
9. 'Commercial Division' consist of seven benches of a Single Judge each. Hon'ble Mr. Justice Subramonium Prasad, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Amit Bansal, Hon'ble Ms. Justice Mini Pushkarna, Hon'ble Mr. Justice Vikas Mahajan, Hon'ble Ms. Justice Manmeet Pritam Singh Arora and Hon'ble Mr. Justice Sachin Datta have been nominated to be the Judges of the 'Commercial Division'.
10. Hon'ble Mr. Justice Amit Bansal and Hon'ble Ms. Justice Mini Pushkarna have been nominated to be the Judges of the 'IP Division'.
11. Matters to be heard by the IP Division shall be assigned by Hon'ble Judge In-charge (Original Side) between the two IP Divisions.
12. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Appellate Division' and 'Commercial Division', part-heard matters shall stand transferred to the Hon'ble Judge who will have the power of 'Commercial Appellate Division' and 'Commercial Division', limited to that case only.
13. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercials Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'C', & 'F' Courts.
14. Hon'ble Judge-in-Charge, Original Side will mark fresh matters other than Arbitration Matters including Commercial Matters to 'B', 'F' & 'G' Courts.
15. All the Hon'ble Judges on the Original Side are empowered to deal with suits/petitions arising under the Arbitration and Conciliation Act,1996 falling under Section 20-B of the Specific Relief Act,1963.
16. When a Section 34 petition is pending in respect of a particular arbitral award, the Execution Petition qua the said award shall be listed before the Court where Section 34 petition is pending. Similarly, in cases where an execution petition has been filed prior to Section 34 petition in respect of the same arbitral award, upon Section 34 petition being listed before a Court, Section 36 petition would also get transferred to that Court.

17. All matters to be heard by Commercial Appellate Division pending before erstwhile DB-IV shall stand transferred to DB-III.
18. All matters to be heard by Commercial Appellate Division pending before erstwhile DB-II shall stand transferred to DB-IV.
19. All Arbitration Matters of the year 2023 and 2024 pending in 'D' Court shall stand transferred to 'F' Court.
20. All Arbitration Execution Petitions of the year 2024 pending in 'D' Court shall stand transferred to 'F' Court.
21. Hon'ble Judge-in-Charge (Single Benches - Criminal Jurisdiction) will mark the matters which cannot be listed before roster benches or are directed to be listed before other Criminal Benches. However, mentioning of urgent matters (fresh/pending) of criminal jurisdiction shall be before DB-I only.
22. All fresh Bail Applications, Criminal Leave Petitions, Criminal Appeals, Criminal Writ Petitions, Criminal Revision Petitions, Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Chandra Dhari Singh, Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Mr. Justice Manoj Kumar Ohri, Hon'ble Mr. Justice Dinesh Kumar Sharma, Hon'ble Mr. Justice Anoop Kumar Mendiratta, Hon'ble Mr. Justice Amit Mahajan and Hon'ble Mr. Justice Anish Dayal.
23. All Bail Applications pending on the Board of Hon'ble Mr. Justice Subramonium Prasad shall stand transferred to the Court of Hon'ble Mr. Justice Chandra Dhari Singh.
24. All Writ Petitions (Criminal) pending on the Board of Hon'ble Mr. Justice Subramonium Prasad shall stand transferred to the Court of Hon'ble Mr. Justice Chandra Dhari Singh.
25. All Criminal Misc. Cases pending on the Board of Hon'ble Mr. Justice Subramonium Prasad shall stand transferred to the Court of Hon'ble Mr. Justice Amit Mahajan.
26. All Criminal Appeals pending on the Board of Hon'ble Mr. Justice Subramonium Prasad shall stand transferred to the Court of Hon'ble Mr. Justice Anup Jairam Bhambhani.
27. All Criminal Leave Petitions pending on the Board of Hon'ble Mr. Justice Subramonium Prasad shall stand transferred to the Court of Hon'ble Mr. Justice Anoop Kumar Mendiratta.
28. All Criminal Revisions pending on the Board of Hon'ble Mr. Justice Subramonium Prasad shall stand transferred to the Court of Hon'ble Mr. Justice Anish Dayal.
29. Cases of the convicts/appellants in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavor should be made to dispose of the same expeditiously.

Dated : 30.09.2024

Sd/-
(MANMOHAN)
Chief Justice